215 Message from

(V)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (Railways) Vote on Account Bill, 1996, as passed by the Lok Sabha at its sitting held on the 11th March, 1996.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(VI)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (Railways) Bill, 1996, as passed by the the Lok Sabha at its sitting held on the 12th March, 1996.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

I lay a copy of each of the Bills on the Table.

[THE DEPUTY CHAIRMAN fa the Chair] PAPERS LAID ON THE TABLE

Report and Accounts (1994-95) of the International Airports Authority of India, and related papers

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (DEPTT. OF TOURISUM SMT. SUKHBANS KAUR: Madam, on behalf of SHRI GHULAM NABI AZAD I lay on the Table, under sub-section (4) of section 24 and sub-section (2) of section 25 of the International Airports Authority Act, 1971, a copy each (in English and Hindi) of the following papers:—

> (i) Twenty-third Annual Report and Accounts of the International Airports Authority of India, for the year 1994-95,

together with the Audit Report on the Accounts.

- (ii) Statement by Government accepting the above-Report.
- (iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above.

[Placed in Library. See No. LT— 9286/96]

- (I) Report and Accounts (1994-95) of various bodies under taking production, research, promotion and export etc. of different types of Textiles and related papers
- (II) MOU (for the year 1995-96) between Govt, of India and National Handloom Development Corporation Limited.
- (III) Notification of the Ministry of Textiles

THE MINISTER OF LABOUR AND THE MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY): I lay on the Table-----

- (I) A copy each (in English and Hindi) of the following papers, under subsection (1) of section- 619A of the Companies Act, 1956:—
 - Twelfth Annual Report and Accounts of the National Handloom Development Corporation Limited, Lucknow, for the year 1994—95, together with Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (ii) Review by Government on the working of the above Corporation
 - (iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above. [Placed in Library. See No. LT—9341/96]

A copy each (in English and Hindi) of the following papers, under subsection (4) of Section